

CENTRAL ADMINISTRATIVE TRIBUNAL : PRINCIPAL BENCH

2

OA 1863/04

New Delhi, this the 4th day of August, 2004

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. S.A. Singh, Member (A)

B. S. Bhatti,
S/o late Mansa Ram,
R/o 29-A, Pocket 'C', Phase III,
Mayur Vihar, Delhi.

...Applicant

(By Advocate Sh. R.K. Shukla)

V E R S U S

1. Government of N.C.T. of Delhi
through its Chief Secretary,
Govt. of N.C.T. of Delhi, 5th Level,
Delhi Secretariat, New Delhi.

2. The Directorate of Training and
Technical Education,
Govt. of N.C.T. of Delhi,
Muni Maya Ram Marg, Pitampura,
Delhi - 110 088.

...Respondents

O R D E R (ORAL)

Mr. Justice V.S. Aggarwal.

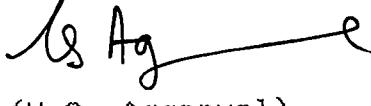
By virtue of the present application, applicant seeks quashing of the order of 5-4-2004 directing the respondents to regularise the alleged absence period. It is asserted that it was supported by medical certificate.

2. Perusal of the records reveals that against the order of 5-4-2004, the applicant had preferred an appeal on 16-4-2004 which is still pending consideration.

3. Once the appeal is pending, it becomes unnecessary for us to express ourselves on the merits. It is directed that the respondent No.1 may consider the said pending appeal and pass an appropriate speaking order within four months of the receipt of certified copy of this order.


(S.A. Singh)
Member (A)

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(V.S. Aggarwal)
Chairman